

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P(IB) No. 587/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>th</sup> November 2017, 10.30 A.M

Name of the Company	K P R Agrochem Limited - Vs- Amrit Feeds Limited		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- (1) Ratul Das
- (2) Sagnik Barua
- (3) Nidhi Bahal

Adv. for the  
Petitioners

N Bahal  
10/11/2017.

- (4) Mr. Joy Saha, Sr. Adv.
- (5) Mr. N Dasgupta, Adv.
- (6) Mr. Sachin Shukla, Adv.

ORDER

Sachin  
10/11/17


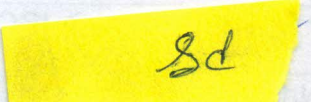
Ld. Counsel for the operational creditor and the corporate debtor are  
present.

Ld. Counsel for the corporate debtor sought leave of the Court for  
filing Vakalatnama and made a further request for time to file reply. Prayer



is allowed. 7 days' time is given for filing reply. Thereafter rejoinder, if any,  
may be filed within 7 days.

List on 23/11/2017 for admission.

Signature With date	 (Jinan K.R.) Member (J)	of Authorized IN CAPITAL	 (Vijai Pratap Singh) Member (J)
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